

केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Date: 29th August 2025

Petition No. 458/GT/2025

To

The General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core-7, Scope Complex, 7, Institutional Area,
Lodhi Road, New Delhi-110003.

**Subject: Petition for revision of tariff of Simhadri Thermal Power Station
Stage – I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after
the truing up exercise.**

Sir,

With reference to the subject mentioned above and further to RoP of the hearing dated 7.8.2025, you are required to furnish the following information on an affidavit, after serving a copy to the Respondents, latest by **26.9.2025**:

- a) *Petitioner vide order dated 24.3.2023 in Petition No. 417/GT/2020 has stated that the actual water charges incurred for the generating station is Rs.708.26 lakh in 2019-20 and Rs.520.52 lakh in 2020-21 whereas the Petitioner has claimed Rs.730.62 lakh in 2019-20 and Rs. 573.87 lakh in 2020-21. Petitioner to clarify the variation and submit the bifurcation of water charges incurred for water consumed in plant and other than plant such as colony consumption for 2019-24 period.*
- b) *Submit the 'FORM- H: Statement of Additional Capitalization during end of the useful life' in excel and pdf format as per Annexure-I to the 2019 Tariff Regulations along with justification and cost benefit analysis for proposed additional capital expenditure.*
- c) *Petitioner has not submitted the details of Year-wise actual generation(MWh) and the actual specific water consumption (m³/MWh) for the 2019-24 tariff period as requested vide TV letter dated 2.5.2025. Petitioner to submit the same.*

2. The Respondents to file their replies by **24.10.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, on or before **7.11.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. In case the above said information is not filed within the specified date, the petition shall be disposed of, on the basis, of the information already on record.

Yours faithfully,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Parties